GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 2176 TO BE ANSWERED ON 18.12.2025

SOCIAL SECURITY OF GIG AND PLATFORM WORKERS

2176. SMT. RANJEET RANJAN:

Will the Minister of Labour and Employment be pleased to state:

- (a) the timeline for operationalising the provisions relating to gig and platform workers under Sections 113, 114 and 6(9) of the Code on Social Security, 2020, including the expected date of implementation;
- (b) whether Government has finalised the rules for constitution, functioning and mandate of the National Social Security Board for unorganised, gig and platform workers and the timeline for its notification; and
- (c) the proposed structure, size, governance framework and operating guidelines for the Social Security Fund for gig and platform workers?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code has provisions for constitution of National Social Security Board for welfare of unorganised workers, gig workers and platform workers. Detailed composition of National Social Security Board for unorganised workers, gig and platform workers has been provided in the Code alongwith functions and mandate.

The Code also have provisions to establish a Social Security Fund for financing of social security and welfare schemes for gig and platform workers.
